

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.2382/2023

MOHINI GUPTA & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(List only I.A. 23047/2024

IA No. 23047/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT)

WITH

CrI.A. No. 2383/2023 (II)

(List only I.A. 23040/2024

IA No. 23040/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 08-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANDEEP MEHTA
[IN CHAMBER]

For Appellant(s) Mr. Sudhanshu Prakash, Adv.
Ms. Anisha Agarwal, Adv.
Ms. Anjali Agarwal, Adv.
Ms. Vipasha Singh, AOR

For Respondent(s) Mr. Rajat Singh, AOR
Mr. Yagyavalkiya Singh, Adv.
Mr. Sarthak Chandra, Adv.

Mr. Gautam Das, AOR
Mr. Vinay Kumar Sharma, Adv.
Mr. Dharendra Kumar Jha, Adv.
Mr. Akash Kaushik, Adv.
Mr. R.k.padhi, Adv.
Mr. Abanikanta Sahu, Adv.
Mr. Shivam Kumar, Adv.
Mr. Sunil Kumar Sethi, Adv.
Ms. Vandana Miglani, Adv.
Ms. Smita Samantaray, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A.No.23047/2024 in Criminal Appeal No. 2382/20223 and I.A.
No.23040/2024 in Criminal Appeal No.2383/2023

Applications for deletion of name of petitioner/respondent are allowed. Mr. Sunil Kumar Sethi, counsel for the respondent(s) submitted that he has filed the amended cause title.

Amended Memo of parties may be taken on record.

Office to proceed.

(CHANDRESH)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)